

'session immediately following the session or the successive sessions aforesaid be substituted.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

#### BILLS AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :—

- (1) The Maternity Benefit (Amendment) Bill, 1972.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1972.

#### BILLS AS AMENDED BY RAJYA SABHA

SECRETARY : Sir, I also lay on the Table of the House the following Bills which have been returned by Rajya Sabha with amendments :—

- (1) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1971.
- (2) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1971.

12.30 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

##### FOURTH AND FIFTH REPORT

SHRI BUTA SINGH (Rupar) : Sir, I beg to present the following Reports of

the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :—

- (1) Fourth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Sixteenth Report (Fourth Lok Sabha) on the Department of Social Welfare and erstwhile Ministry of Health, Family Planning, Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Housing facilities for Scheduled Castes and Scheduled Tribes; and
- (2) Fifth Report (Hindi and English versions) regarding action taken by Government on the recommendations contained in their Fourteenth Report (Fourth Lok Sabha) on Admission facilities for Scheduled Castes and Scheduled Tribes in Educational Institutions, technical and non-technical.

12 31 hrs.

#### STATEMENT RE. STRIKE IN SEALDAH DIVISION OF EASTERN RAILWAY

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : Sir, immediately after midnight of 31st March, 1972, a group of youngmen entered the Control at Sealdah station and forced the staff to stop all train services. Simultaneously, other groups of students stopped suburban services in Sealdah station and the yard working at Chitpur, Naihati and other places. The Railway services were dislocated for twenty-eight hours. Work in the Chitpur and Calcutta Goods Yards was restarted during the day on 1st April, 1972. Goods and passenger train running was resumed at 4.00 A. M. on 2nd April, 1972. The Railway suffered considerable loss. I would like to take this opportunity to make an appeal that our premier national undertaking should be spared from such losses and obstruction.

**SHRI R. V. SWAMINATHAN** (Madurai): Sir, I want to make a point on this statement.

**MR. SPEAKER**: No question at all.

**SHRI R. V. SWAMINATHAN**: I am not asking any question. I only seek some clarification. The hon. Minister, who has made the statement, has very conveniently omitted a very important point in the statement as to why this has happened.

**MR. SPEAKER**: Please do not speak without my permission. No questions are allowed.

**SHRI R. V. SWAMINATHAN**: I am not asking questions. I am only seeking clarification.

**SHRI DINEN BHATTACHARYYA** (Serampore): It will create more confusion.

**MR. SPEAKER**: You must know that the rules are very clear about ministers' statements. I at least expect you to read the rules. When the Minister makes a statement in the House, you cannot ask questions later on.

**SHRI DINEN BHATTACHARYYA**: But you cannot allow.

**MR. SPEAKER**: I cannot allow.

**SHRI DINEN BHATTACHARYYA**: When we seek clarification, you should allow; otherwise, it will create more confusion.

**MR. SPEAKER**: Mere shouting cannot change the rules.

**SHRI DINEN BHATTACHARYYA**: You can allow at least some clarification.

**SHRI INDRAJIT GUPTA** (Allipore): The statement does not tell us who these young men were . . . (Interruption). What was their grievance? (Interruption).

**SHRI DINEN BHATTACHARYYA**: I have heard that a sitting M.P. was attacked at Dhanbad. May I know from the hon. Minister whether he knows anything about that? That is the news in the papers . . . (Interruptions)

**MR. SPEAKER**: Order, order. When you know the rules are very clear on it, why do you insist?

**SHRI INDRAJIT GUPTA**: He should give full facts. There is inner union rivalry at Dhanbad. Some people come and stop all trains at Sealdah for 28 hours. He does not give us the full information. He does not tell us the reason . . . (Interruptions).

श्री बी० पी० मौर्य (हापुड़): अध्यक्ष महोदय, ऐसा बयान जो घोर भ्रम फैलाता है वह बयान बयान नहीं है। इस बयान से भ्रम ज्यादा फैलता है, सत्यता कम जाती है। ऐसा कोई बयान नहीं होना चाहिए था। इसकी कोई आवश्यकता नहीं थी।

**SHRI R. V. SWAMINATHAN**: Kindly allow a discussion on this matter.

**MR. SPEAKER**: You send all these points to me.

**SHRI DINEN BHATTACHARYYA**: Kindly read the statement. What is the meaning of it? He simply says that some youngmen entered the Control Room at Sealdah and stopped the trains. Is it a fact? He must tell us something more about it.

**SHRI R. V. SWAMINATHAN**: Something has happened before this. Why has this not been told.

**SHRI B. P. MAURYA**: What are the reasons? (Interruptions)

**MR. SPEAKER**: Why don't you listen to me?

**SHRI INDRAJIT GUPTA :** Let him give a fuller statement.

**MR. SPEAKER :** You write to me the points on which the statement is lacking. I will send it to him.

श्री विद्युति मिश्र (भोतीहारी) : अध्यक्ष महोदय, एक बात मैं कहना चाहता हूँ। जब माधनकर जी अध्यक्ष थे उस समय गवर्नमेंट की तरफ से कोई ऐसा बयान निकलता था कि जिसमें कम्प्यूजन हो तो गवर्नमेंट को मजबूर कर देते थे कि हाउस को कॉन्फिडेंस में लीजिये और पूरा बयान दीजिए ताकि हाउस को पता लगे कि आपका क्या मतलब है। जो माननीय मंत्री जी ने बयान दिया है उससे कोई भी संतोषप्रद जवाब नहीं मिलता है और आपका यह काम है कि हाउस के अधिकारों की रक्षा के लिए आप उनको मजबूर करें कि वह पूरा-पूरा बयान दें।

**MR. SPEAKER :** You write to me the points on which it is lacking.

**SHRI S. M. BANERJEE (Kanpur) :** Sir, I want to raise an issue . . .

**MR. SPEAKER :** I have no notice about what you want to speak.

**SHRI S. M. BANERJEE :** We have tabled Calling Attention after Calling Attention regarding bombing in Vietnam. The Railway Minister just now made a statement. Similarly, the External Affairs Minister can make a statement on the bombing of Vietnam . . . (Interruptions)

**MR. SPEAKER :** Why don't you give me advance information ?

**SHRI S. M. BANERJEE :** Yesterday wrote to you; the day before yesterday I wrote to you . . .

**MR. SPEAKER :** You keep on writing to me every day. If you write to me rather rarely, it will get more attention. When I

receive it every day, I say, it is a matter of routine with you.

**SHRI S. M. BANERJEE :** It is a very serious matter. The bombing is going on every day. (Interruptions)

**SHRI INDRAJIT GUPTA :** It is a very serious matter. The bombardment is going on. It is only recently that full relations with North Vietnam have been established. They should really react strongly to the bombing that is going on.

**MR. SPEAKER :** We all strongly react to that. But there must be some method about doing things, not abruptly getting up like this.

**SHRI JYOTIRMOY BOSU (Diamond Harbour) :** We have tabled Calling Attention Notices. We are never told whether they are accepted or rejected.

**MR. SPEAKER :** I have to accept one out of many.

**SHRI JYOTIRMOY BOSU :** We should be told about it.

**MR. SPEAKER :** Prof. Dandavate, I have allowed a Calling Attention Notice on the subject which you wanted to refer. That was not there at that time. It came to me later on. I hope, you have been conveyed about that. That is a matter between us.

12:36 hrs.

#### MOTION RE: FOURTH PLAN MID-TERM APPRAISAL—contd.

**MR. SPEAKER :** Now we resume discussion on the motion moved yesterday by Shri C. Subramanian regarding Fourth Plan Mid-term Appraisal. Yesterday we had taken three hours and 50 minutes, and today we have 4½ hours. That is, we have half an hour more than the time allotted originally; instead of 3 hours, it will be 3½ hours.